

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 2200/2026

AMAN SINGH & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY CONSIDERATION OF PRAYER FOR BAIL IS LISTED UNDER THIS ITEM]
IA No. 15987/2023 - EXEMPTION FROM FILING O.T.

WITH

Crl.A. No. 2201/2026 (II)Crl.A. No. 2202/2026 (II)

Date : 22-07-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s) : Dr. Sumant Bharadwaj, Adv.
Dr. Vedant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mrs. Amrita Behera, Adv.
Mr. Vikash Parasar, Adv.
Mr. D.m.sharma, Adv.
Mr. D.m. Sharma, Adv.
Mrs. Pooja Gupta, Adv.
Mr. Anshu Singh, Adv.
Ms. Anshita Sharma, Adv.
Mr. D.P.shahi, Adv.

Dr. P. George Giri, Adv.
Dr. Jasmin Kurian Giri, Adv.
Mr. Ginesh P, Adv.
Ms. Renjini P.s., Adv.
Mr. Vikas Sharma, Adv.
Mr. Venugopal Pillai J, Adv.
Mr. P. George Giri, AOR

For Respondent(s) : Mr. A.K.Misra, A.G, U.P., Sr. Adv.
Mr. Arup Banerjee, AOR
Mr. Ghanshyam Singh., Adv.
Mrs. Shweta Yadav, Adv.
Mr. Sanjeev Sharma, Adv.

Mr. D.d.sharma., Adv.
Mr. Shiv Pratap Singh, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Sanjeev Sharma., Adv.
Mr. Kumar Rupak, Adv.
Mr. Sanjiv Sharma, Adv.
Mr. Prakash Sharma, Adv.
Mr. Tanishq Dev Kadam, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard learned counsel for the parties.
2. We find that there are three Civil Appeals.
3. To enable the Court to consider the prayer for bail of the appellants, we call upon learned counsel for the appellants to prepare a joint statement of all the petitioners/appellants who are before this Court, their period of incarceration undergone and their respective ages.
4. List on 29.07.2026

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)